No. SML-LB-II (W-31/22)/2023- 6364
Office of the District Magistrate, Shimla,
District Shimla, Himachal Pradesh

Dated : Shimla-171001, the 19-12 Dec, 2023

To

The Ld Registrar General,
Principal Bench,
National Green Tribunal,
New Delhi.

Sub:- Compliance report in compliance to the directions issued by the Hon'ble National Green Tribunal on 14-09-2023 in Original Application No.266/2022 titled as Narayan Dass V/s State of Himachal Pradesh by the Deputy Commissioner Shimla.

Sir ,

Please refer to the above mentioned subject, in this context, it is requested that the above case was listed before the Hon'ble National Green Tribunal on 14-09-2023 and the Hon'ble National Green Tribunal has passed the following directions:

"In view of the above the application is disposed of with directions to the respondents to consider whether the land in question requires any change of land use for leveling of the same and use as playground or place for organization of social events and in case the respondents consider any such change of land use to be necessary then requisite legal steps may be taken for change of use of land in question from charaagaah to such use after obtaining permission from the competent authorities in accordance with the prescribed procedure. In case, the respondents consider such change of land use to be not necessary keeping in view charaagaah as Common Property Resource for the O.A. No.266/2022 Narayan Das & Anr Vs. State of H.P. -14- villagers, then the land in question be restored as charaagaah and appropriate plantation be done on the same.

18. Action taken Report with requisite details regarding action taken in terms of order passed by this Tribunal be filed by Deputy Commissioner/District Magistrate, Shimla within three months by e-mail

Scanned with OKEN Scanner

at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

19. A copy of this order be sent to the Chief Secretary, Government of Himachal Pradesh, Principal Secretaries, Departments of Revenue, Forests and Panchayti Raj, Government of Himachal Pradesh, State PCB and Deputy Commissioner/District Magistrate, Shimla by email for requisite compliance."

In compliance to the directions issued by the Hon'ble National Green Tribunal, the matter was immediately sent to the Sub- Divisional Magistrate Shimla (Rural) and Block Development Officer, Totu, District Shimla to ensure the compliance of the above orders passed by the Hon'ble National Green Tribunal vide this office letter No SML-LB-II(W-31/22)-2023 -3871-72 dated 19-10-2023. The copy of the same is annexed **as Annexure- R--1**

In compliance to the directions issued by the undersigned, the Block Development Officer, Totu vide his letter No DBT-court cases-(Dudhalti)-5/2022-23 -7484 dated 06-12-2023 , has reported that vide resolution No 2 dated 05-12-2023 Gram Panchayat Dudhalti has informed that the meeting with the local public/residents of village – Up Mohal Bharoi, Banuti and Jablog was held on 01-12-2023 under the Chairmanship of Pradhan Gram Panchayat Dudhalti and in the meeting it has been decided that the said khasra No 308/1 (the land in question) be kept as is where is (status quo). Further it has also been informed that in future the said land is to be utilized for spiritual (Dev Karya/customary) functions and to organize other social activities and does not want any change of use of the land in question. Further the villagers have also requested that the no plantation be done on the said land as the said land is to be used for the purpose of spiritual/customary functions. The copy of the report received from the Block Development Officer, Development Block Totu along with resolution of the Pradhan Gram Panchayat Dudhalti and statement of the villagers is also enclosed herewith for kind perusal of the Hon'ble National Green Tribunal as **Annexure R-II.**

Scanned with OKEN Scanner

On the basis of the report received from the field agencies, the compliance report has been prepared which may please be taken on record.

Encl:- As above

Yours faithfully,

District Magistrate,
Shimla, District Shimla

Endst. No. As above:- 6365-70 Dated: 19 Dec, 2023

Copy forwarded to:-

1. The Principal secretary (Revenue) to the Government of Himachal Pradesh for information please.
2. The Additional Secretary, (Env,Sci.Tech&CC) to th4e Government of H.P. w.r.t his office letter No STE-E(2)-1/2023 dated 20-11-2023 for information please.
3. The Member Secretary HP State Pollution control Board, Him Parivesh, Phase _III, New Shimla Distt- Shimla(HP) for information
4. The Ld District Attorney, H.P. Govt. Legal Cell, Himachal Bhawan Sikendra Road, New Delhi, Chanakya Puri 110001 for information please.
5. The Divisional Forest Officer Shimla (Rural) for information.
6. The Joint Secretary (Panchayati Raj) to the government of H.P. for information w.r.t his office letter No 125/2022-34448 dated 3-11-2023 for information.

District Magistrate,
Shimla, District H.P.

Scanned with OKEN Scanner

114 30/9 4-12-23

Personal Attention/Urgent NGT Matter

No.SML-LB-II(W- 31 /22)/2023- 3871-72
Office of the District Magistrate, Shimla,
District Shimla, Himachal Pradesh

Dated : Shimla-171001, the 19th Oct, 2023

To

The Sub- Divisional Officer (C),
Shimla (Rural) , Distt- Shimla H.P.

The Block Development Officer,
Totu, Distt- Shimla H.P.

Sub:- O.A No. 266/2022 titled as Narayan Dass V.s State of Himachal Pradesh.

Sir ,

In continuation to this office letter No. 2343 dated 09-08-2023 on the subject cited above.

In this regard, it is intimated that the above case was listed before the Hon'ble National Green Tribunal on 14-09-2023 and the Hon'ble National Green Tribunal has disposed off the same with the following directions :-

"In view of the above the application is disposed of with directions to the respondents to consider whether the land in question requires any change of land use for leveling of the same and use as playground or place for organization of social events and in case the respondents consider any such change of land use to be necessary then requisite legal steps may be taken for change of use of land in question from charaagaah to such use after obtaining permission from the competent authorities in accordance with the prescribed procedure. In case, the respondents consider such change of land use to be not necessary keeping in view charaagaah as Common Property Resource for the O.A. No.266/2022 Narayan Das & Anr Vs. State of H.P. -14- villagers, then the land in question be restored as charaagaah and appropriate plantation be done on the same. 18. Action taken Report with requisite details regarding action taken in terms of order passed by this Tribunal be filed by Deputy Commissioner/District Magistrate, Shimla within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF,

before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions. 19. A copy of this order be sent to the Chief Secretary, Government of Himachal Pradesh, Principal Secretaries, Departments of Revenue, Forests and Panchayti Raj, Government of Himachal Pradesh, State PCB and Deputy Commissioner/District Magistrate, Shimla by email for requisite compliance."

To ensure the compliance of the above directions issued by the Hon,ble NGT, you are directed to enquire into the matter personally by associating the local people of the area who have rights to use the land in question alongwith the representative of Panchayat and send the report whether the land in question requires any change of land use for leveling of the same and use as a playground or a place for organization of social events and in case if there is any such change of land use to be necessary then requisite legal steps may be taken for change of use of land in question from charaagaah to such use after obtaining permission from the competent authorities in accordance with the prescribed procedure. Report in this regard be sent to this office within four weeks time so that the Hon'ble NGT could be apprised accordingly.

Please treat it most urgent being a NGT matter.

Yours faithfully,

District Magistrate
Shimla, District Shimla, H.P.

Endst-No. 3873-75 Dt. 19-10-2023

Copy forwarded to:-

1. The Principal Secretary (Revenue) to the government of Himachal Pradesh for information please.
2. The Member Secretary, HP, State Pollution Control Board, Regional Office, Him Parivesh , Phase-III, New Shimla-9 for information.
3. The Divisional Forest Officer Shimla (Rural) for information and further necessary action please.

District Magistrate,
Shimla District Shimla, H.P.

Dated - 05/12/2023

DEV. BLOCK TOT
Diary No. 3952
Dated 06/12/2023

कार्यालय ग्राम पंचायत डुढालटी — 17/2023

विकास खंड टूट्टू (हीरानगर) जिला शिमला

आज दिनांक 05/12/2023 को ग्राम पंचायत डुढालटी की विशेष बैठक प्रधान श्री देवेन्द्र कुमार जी की अध्यक्षता में आयोजित हुई । कोरम पूर्ण रहा तथा निम्नलिखित प्रस्ताव पर चर्चा हुई ।

नकल प्रस्ताव संख्या :-2

विषय :- O.A. No. 266/2022 titled as Narayan dass V/s State of HP के संदर्भ में माननीय राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देश दिनांक 14/09/2023 बारे ।

उपरोक्त विषय आज की बैठक में अध्यक्ष महोदय जी द्वारा चर्चा हेतु रखा गया व चर्चा की गई कि खंड विकास अधिकारी विकास खंड टूट्टू के कार्यालय पत्र संख्या No.DBT-Court Case -(Dudhalti)-5/2022-23-7099 dated 13 november 2023 के संदर्भ में दिनांक 01/12/2023 को साँय 4 बजे गाँव उपमुहाल भरोई ,बनूटी व जबलोग के स्थानीय निवासियों के साथ सभा बैठक रखी गई थी जिसमे ग्राम पंचायत के पंचायत पदाधिकारी भी उपस्थित रहे व बैठक में उपस्थित समस्त स्थानीय निवासियों द्वारा निर्णय लिया गया गया कि वह खसरा नंबर 308/1 पर बने मैदान की स्थिति को यथावत रखना चाहते है व सभी स्थानीय निवासी उपरोक्त खसरा नंबर पर बने मैदान को भविष्य में देव कार्य व विभिन्न सामाजिक कार्यों के आयोजन हेतु खाली रखना चाहते है अतः उपरोक्त मैदान पर भविष्य में किसी भी प्रकार का पेड़ पौधा लगाया जाना उचित नहीं है । अतः उपरोक्त के संदर्भ में यदि स्थानीय निवासी उपरोक्त मैदान को खाली रखना चाहते है तो ग्राम पंचायत को इस बारे कोई आपति नहीं है उपरोक्त खसरा नंबर 308/1 पर बने मैदान को खाली रखने का निर्णय जनहित में उचित है प्रस्ताव आज की बैठक में उपस्थित पंचायत पदाधिकारियों द्वारा सर्व सम्मति से पारित किया गया ।

प्रेषित :-

खंड विकास अधिकारी विकास खंड टूट्टू (हीरानगर) की सेवा में आगामी उचित कार्यवाही हेतु प्रेषित है ।

प्रमाणित किया जाता है कि उपरोक्त प्रस्ताव नकल प्रतिलिपि मुताबिक कार्यवाही रजिस्टर अनुसार असल में सही है ।

Rachna
05/12/2023

पंचायत सचिव
ग्राम पंचायत डुढालटी
विकास खण्ड टुटू स्थित हीरानगर
जिला शिमला

Sirpoty

06/12/23

आज दिनांक 01/12/2023 को ग्राम पंचायत दुधालटी में खंड विकास अधिकारी विकास खंड टूटू के कार्यालय पत्र संख्या No.DBT-Court Case -(Dudhalti)-5/2022-23-7099 dated 13 november 2023 के संदर्भ में उपस्थित समस्त स्थानीय निवासी (उपमुहाल भरोई ,उपमुहाल वनूटी ,जबलोग) के साथ प्रधान ग्राम पंचायत दुधालटी श्री देवेन्द्र कुमार द्वारा खसरा नंबर 308/1 पर बने मैदान की वर्तमान स्थिति पर चर्चा की गई व उपरोक्त के मध्यनजर उपस्थित सभी स्थानीय निवासियों ने निर्णय लिया कि खसरा नंबर 308/1 पर बने मैदान की स्थिति को यथावत रखा जाये व हम सभी स्थानीय निवासी उपरोक्त खसरा नंबर पर बने मैदान को भविष्य में देव कार्य व विभिन्न सामाजिक कार्यों के आयोजन हेतु खाली रखना चाहते है अतः उपरोक्त मैदान पर भविष्य में किसी भी प्रकार का पेड़ पौधा लगाया जाना उचित नहीं होगा ।उपरोक्त दिये बयान की पुष्टि हेतु निम्न लिखित स्थानीय निवासियों के नाम व हस्ताक्षर निम्न अनुसार है वैकल्पिक आयोजन सांप पलेज से शुरू किया गया।

	स्थानीय वासी का नाम	पिता /पति का नाम	गाँव	हस्ताक्षर
1	आत्मा चन्द S/O	स्व हीरा लाल	जबलोग	
2	दलीप कुमार S/O	स्व शम्भू दास	भरोई	Dalip Kumar
3	विशन सिंह S/O	स्व रामेश्वर	जबलोग	
4	रमेश राम ठाकुर S/O	श्री कुन्दन ठाकुर	जबलोग	
5	संजीव ठाकुर	S/O श्री गोपाल ठाकुर	भरोई	
6	देवेन्द्र ठाकुर S/O	श्री रामलाल	जबलोग	
7	खेमचन्द S/O	स्व दौलतराम	थालुभरोई	
8	अजय कुमार S/O	श्री रत्नचन्द	भरोई	
9	रामलाल ठाकुर S/O	स्व सुखराम	जबलोग	
10	बिमल कुमार S/O	स्व किशन सिंह	चान्दई	
11	Vikas Thakur	S/o Atmaram Singh	Dhandeo	
12	जीत राम S/O	स्व श्री मंगलू राम	भरोई	
13	राजलाल S/O	स्व नरतू राम	चान्दई	
14	रन्तराम S/O	स्व माहू राम	बनूटी	
15	नरायण दास S/O	स्व माहूराम	बनूटी	
16	ललित कुमार S/O	मदनलाल	जबलोग	
17	राजेन्द्र ठाकुर S/O	स्व लक्ष्मी सिंह	जबलोग	

નામવાસી ના નામ	પિતા/પતિ વા નામ	હસ્તાક્ષર
જીતરામ	S/o તુલસી રામ	જીતરામ
કપીલ	S/o	Kapil
ખેમચંદ	S/o	ખેમચંદ
[illegible]	S/o	[illegible]
22	S/o	
23	W/o	
24	W/o	
25	S/o	
26	S/o	
27	S/o	
28	S/o	
29	Rajnish Thakur S/o Shri Surinder Singh Thakur	
30	Kuldeep Thakur S/o Sh Jeevan Ram	
31	S/o	
32	S/o	
33	S/o	
34	S/o	
35	S/o	
36	Rajesh Thakur S/o Jai Dish Chand Thakur	
37	Ajay Kumar S/o Shri Khem Chand	
38	S/o	

आज दिनांक 01/12/2023 को ग्राम पंचायत दुधालटी में खंड विकास अधिकारी विकास खंड टूट के कार्यालय पत्र संख्या No.DBT-Court Case -(Dudhalti)-5/2022-23-7099 dated 13 november 2023 के संदर्भ में उपस्थित समस्त स्थानीय निवासी (उपमुहान शरोई ,उपमुहान बनूटी ,अधलोग) के साथ प्रधान ग्राम पंचायत दुधालटी श्री देवेन्द्र कुमार द्वारा खसरा नंबर 308/1 पर बने मैदान की वर्तमान स्थिति पर चर्चा की गई व उपरोक्त के मध्यनजर उपस्थित सभी स्थानीय निवासियों ने निर्णय लिया कि खसरा नंबर 308/1 पर बने मैदान की स्थिति को यथावत रखा जाये व हम सभी स्थानीय निवासी उपरोक्त खसरा नंबर पर बने मैदान को भविष्य में देव कार्य व विभिन्न सामाजिक कार्यों के आयोजन हेतु खाली रखना चाहते है अतः उपरोक्त मैदान पर भविष्य में किसी भी प्रकार का पेड़ पौधा लगाया जाना उचित नहीं होगा /उपरोक्त दिये बयान की पुष्टि हेतु निम्न लिखित स्थानीय निवासियों के नाम व हस्ताक्षर निम्न अनुसार है देव वो आयोजन सभा मजा से शुरू किया गया

स्थानीय वासी का नाम	पिता /पति का नाम	गाँव	हस्ताक्षर
39	रविन्द्र कुमार	S/O देवीसरन	बनूटी
40	सुरेश चन्द	S/o तुलसी राम	बनुटी
41	हरीश कुमार	S/o जीत राम	बनूटी
42	कमल किशोर	S/o रूपराम	बनूटी
43	Rajender Kumar	S/O Bhagat Ram	Dudhalti
44	Harikishan	S/o Jalal Ram	Dudhalti
45	Surender Kumar	S/o Lekhraj Ram	Bansoti
46	Om Parkash	S/o Shri Bhagat Ram	Bansoti
47	सुरेन्द्र कुमार	S/O श्री प्रेमाराम	दुधालटी
48	दिनेश कुमार	S/O श्री दिलाराम	चौहान दिनेश
49	अमरजीत	S/O श्री दौलतराम	दुधालटी
50	दिनेश कुमार	S/O श्री भगतराम	बनूटी
51	दर्शन	S/O कुंदनलाल	अधलोग
52	आशिकानंद	S/O राजेन्द्र कुमार	नवी

(5)

गोपाल thakur S/o स्व० रामदास self — Gopal.

Khema Vati W/o Sh. Shresh kumar (B.D.C Member) Ishwar

54 NARENDER SHARMA S/o Sh. GOPAL DUTT SHARMA Satechi - (UP PRADHAN)

55 Yashpal - S/o Hari Nand village Panai ward No 4

56

उपरोक्त सभी स्थानीय निवासी/मतदाता ग्राम पंचायत बुढ़ी के हस्ताक्षर मेरे द्वारा करवाये गये है/ जो मेरे सामने मौजूद है। मैं इनको व्यक्तिगत जानता हूँ

प्रधान SUMAR
ग्राम पंचायत डुढ़ालटी
विकास खण्ड टुटू स्थित हीरानगर
जिला शिमला

(उपप्रधान) (Yashpal) वार्ड सदस्य

वार्ड सदस्य (Sanjum) (Kanta) जनप्रतिनिधि

दिनांक .....